

HIGH COURT OF ANDHRA PRADESH :: AT AMARAVATI

CIRCULAR

ROC No.211/OP CELL/2022,

Dt: 21.06.2022

Sub: Transmission of statements as per High Court Standing Order (SO: 177) for better monitoring of institution, disposal and pendency of various categories of cases – Certain instructions – Regarding.

Ref: 1. High Court's Circular in ROC No.729/E.II/96, dt: 8.2.1996.
2. High Court's Circular in ROC No.4979/96/E.II, dt: 11.11.1996.
3. High Court's Circular in ROC No.128/SO/2019, dt: 11.10.2019.
4. The Hon'ble the Chief Justice Note file orders in ROC No.179/OP CELL-E/2021, dt: 15.06.2022.

On perusal of the statements transmitted by the Subordinate Courts to the High Court, statements relating to the pendency of the old matters showing District-wise, Court-wise, Category-wise and Year-wise, specifying nature of the cases pending at the beginning of the month and at the end of the month are not received by the High Court, so also Statistics relating to cases disposed off in Courts held in Jails by the Magistrates, statements relating to meetings of the Coordination Committees, instructions given there on and the progressive results are not transmitted to High Court along with the statements regularly send to the High Court.

In view of the High Court Standing Order (SO: 177), all the above statements are also required for effective monitoring and improving the functioning of the Subordinate Courts and to reduce the pendency more particularly old pendency.

By reiterating the Circular instructions given in Reference Nos.1 to 3, all the Unit Heads are requested to follow the Circular instructions under Reference Nos.1 to 4 cited above and transmit statements promptly to the High Court on or before 5th of every month.

Receipt of this Circular may be acknowledged.



REGISTRAR (ENQUIRIES)

Copy to:

1. All the Principal Secretaries to the Hon'ble Judges.
(with a request to place the same before the Hon'ble Judges)
2. All the Registrars, High Court of Andhra Pradesh.
3. The Registrar (IT-cum-Central Project Co-ordinator), High Court of Andhra Pradesh.
(for directing the concerned to place the circular in the High Court's Website)
4. All the Unit Heads in the State of Andhra Pradesh.
(with a request to communicate the same to all the Judicial Officers working in their unit for strict compliance of the directions issued in this Circular)
5. The Section Officer, Special Officers Section (for codification)
6. The Member Secretary, A.P. State Legal Services Authority, High Court of A.P.